


FIR No.9/2020  
u/s 376/354/506/511/34 IPC  
PS: Hauz Qazi  
State Vs. 1. Vishvender  
2. Amit @ Monu

22.04.2020


Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.  
Sh. Vinod Kumar Gupta, Ld. Counsel for applicant/accused.  
On the request of ld. Counsel for applicant/accused, be put  
up for arguments on the bail application on 05.05.2020.

  
(SATISH KUMAR)  
ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
22.04.2020

**FIR No.9/2020**  
**u/s 376/354/506/511/34 IPC**  
**PS: Hauz Qazi**  
**State Vs. 1. Vishvender**  
**2. Amit @ Monu**

**22.04.2020**


Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.  
Sh. Vinod Kumar Gupta, Ld. Counsel for applicant/accused.  
On the request of ld. Counsel for applicant/accused, be put  
up for arguments on the bail application on **05.05.2020**.

  
**(SATISH KUMAR)**  
**ASJ-2(CENTRAL),**  
**TIS HAZARI COURTS, DELHI.**  
**22.04.2020**

FIR No.52/2015  
u/s 302/34 IPC  
PS: Buzari  
State Vs. Rahul & Others

22.04.2020


Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.  
None for the applicant/accused.  
Be put up for appearance of the counsel for the  
applicant/accused and for arguments on the Bail application on 02.05.2020.

  
(SATISH KUMAR)  
ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI  
22.04.2020

FIR No.103/2019  
u/s 394/397/34 IPC  
PS: Sadar Bazar  
State Vs. Aniket

22.04.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.  
Sh. Nitin Bagga, Ld. Counsel for applicant/accused.  
On the request of ld. Counsel for applicant/accused, be put  
up for arguments on the bail application on 05.05.2020.


  
(SATISH KUMAR)  
ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
22.04.2020



FIR No.70/2020  
u/s 376/342 IPC  
PS: Nabi Karim  
State Vs. Sunil Chikara

22.04.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.  
Sh. Kamwar Kochar, Ld. Counsel for applicant/accused.  
On the request of Id. Counsel for applicant/accused, bail  
application be put up for arguments on 23.04.2020.  
I.O. be summoned.

  
(SATISH KUMAR)  
ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
22.04.2020

FIR No.31/209  
u/s 366/376/376D/306/201/ 34 IPC  
PS: Prasad Nagar  
State Vs. Pardeep s/o. Sh. Virender Kumar

22.04.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.  
Sh. Vaneet Jain, Ld. Counsel for applicant/accused.  
On the request of Id. Counsel for applicant/accused, be put  
up for arguments on the bail application on date fixed i.e. on 14.06.2020.

  
(SATISH KUMAR)  
ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHL  
22.04.2020

FIR No.222/2019  
u/s 376/506 IPC  
PS: Timarpur  
State Vs. Ravi Shankar Paundey

22.04.2020


Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.  
None for the applicant/accused.  
Be put up for appearance of ld. Counsel for  
applicant/accused and for arguments on bail application on 05.05.2020.

  
(SATISH KUMAR)  
ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
22.04.2020

FIR No.170/2019  
u/s 307 IPC  
PS: Lahori Gate  
State Vs. Zuhaib Ahmed @ Makku.

22.04.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.  
Sh. Sandeep Yadav, Ld. Counsel for applicant/accused.  
On the request of ld. Counsel for applicant/accused, be put  
up for arguments on the bail application on 06.05.2020.


  
(SATISH KUMAR)  
ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
22.04.2020

**FIR No.140/2019**  
**u/s 302/147/149/34 IPC**  
**PS: Darya Ganj**  
**State Vs. Farhal s/o Riyazuddin**

**22.04.2020**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.  
Sh. Hemant Chaudhary, Ld. Counsel for applicant/accused.  
Heard.


In view of the submissions of Ld. Counsel for  
applicant/accused, I.O. be summoned for **25.05.2020**.

  
**(SATISH KUMAR)**  
**ASJ-2(CENTRAL),**  
**TIS HAZARI COURTS, DELHI.**  
**22.04.2020**

FIR No.327/2019  
u/s 21/29 of NDPS Act  
PS: Crime Branch  
State Vs. Inder Singh

22.04.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.  
None for the applicant/accused.  
Be put up for appearance of ld. Counsel for  
applicant/accused and for arguments on bail application on 12.05.2020.

  
(SATISH KUMAR)  
ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
22.04.2020



FIR No.245/2020  
u/s 363/376 IPC & S. 4 & 6 POCSO Act  
PS: Prasad Nagar  
State Vs. Praveen Singh s/o. Sher Singh

22.04.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.  
Sh. Saurav Khaneja, Ld. Counsel for applicant/accused.  
On the request of Id. Counsel for applicant/accused, bail  
application is dismissed as withdrawn.  
Copy of this order be given dasti.

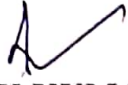
  
(SATISH KUMAR)  
ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
22.04.2020



FIR No.130/2014  
u/s 419/420/365/492/412/207/120B/34 IPC  
PS: Kamla Market  
State Vs. Raj Bahadur

22.04.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.  
Sh. Monish Ahmad, Ld. Counsel for applicant/accused.  
On the request of ld. Counsel for applicant/accused, be put  
up for arguments on the bail application on 05.05.2020.

  
(SATISH KUMAR)  
ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
22.04.2020

FIR No.668/2015  
u/s 420/467/468/471 IPC  
PS: Sadar Bazar  
State Vs. Mohd. Saddat

22.04.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Udit Gupta, Ld. Counsel for applicant/accused.

On the request of ld. Counsel for applicant/accused, be put  
up for arguments on the bail application on 04.05.2020.



(SATISH KUMAR)  
ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
22.04.2020

FIR No.27/2020  
w/s 376 IPC & 6 POCSO Act.  
PS: Pahar Ganj  
State Vs. Lavkush Gautam @ Aryan


22.04.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

None for the applicant/accused.

Be put up for appearance of the counsel for the  
applicant/accused and for arguments on the Bail application on 04.05.2020.

  
(SATISH KUMAR)  
ASJ-2(CENTRAL),  
COURTS DELHI.

FIR No.895/2015  
u/s 419/420/467/468/471/34 IPC  
PS: Burari  
State Vs. Rajesh s/o Ramesh

22.04.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.  
None for the applicant/accused.  
Be put up for appearance of Id. Counsel for  
applicant/accused and for arguments on bail application on 05.05.2020.

  
(SATISH KUMAR)  
ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
22.04.2020

FIR No. 640/14  
n/s 420/120B/34 IPC  
PS: Karwalli

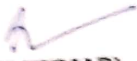
State Vs. Mohd. Nasir s/o. Late Sh. Sultan Baksh

22.04.2020

Present:

Sh. Anzeq Ahmad, Ld. Adll. PP for the State

None for the applicant/accused. However, in the interest of justice, matter be adjourned for arguments on the bail application for 06.05.2020.


  
(SATISH KUMAR)  
ASJ-2(CENTRAL),  
TTS HAZARI COURTS, DELHI.  
22.04.2020

FIR No. 254/2007  
vs 302/2008 IPC  
PS: Haur Qazi

State Vs. Gopal Krishan Aggarwal s/o. Biri Kishore Aggarwal

22.04.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.  
Sh. Abhay Kumar, Ld. Counsel for applicant/accused.  
At the request of Ld. Counsel for applicant/accused, be put  
up for arguments on the bail application on 06.05.2020.

  
(SATISH KUMAR)  
ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI  
22.04.2020

medicine as a follow-up case of hypertension, Coronary Artery Disease, Diabetes Mellitus  
Type-II, Parkinsons Disease, Urinary Incontinence and Stricture Urethra and necessary  
treatment was provided to him.

FIR No/93/2019  
u/s 420/467/471/468/120B IPC  
PS: LP Estate  
State Vs. Bala & Others

22.04.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.  
None for the applicant/accused.  
Be put up for appearance of the counsel for the  
applicant/accused and for arguments on the Anticipatory Bail application on  
05.05.2020.


  
(SATISH KUMAR)  
ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHL  
22.04.2020



**FIR No.93/2019**  
**u/s 420/467/471/468/120B IPC**  
**PS: L.P. Estate**  
**State Vs. Prem Singh & Others**

**22.04.2020**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.  
None for the applicant/accused.  
Be put up for appearance of the counsel for the  
applicant/accused and for arguments on the Anticipatory Bail application on  
05.05.2020.

  
**(SATISH KUMAR)**  
**ASJ-2(CENTRAL),**  
**TIS HAZARI COURTS, DELHI**  
**22.04.2020**

FIR No.142/2017  
u/s 395/397/412/34 IPC  
PS: Lahori Gate  
State Vs. Shakil & Others

22.04.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.  
Sh. Harsh Arya, Ld. Counsel for applicant/accused.  
On the request of ld. Counsel for applicant/accused, be put  
up for arguments on the bail application on 08.05.2020.

  
(SATISH KUMAR)  
ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHL  
22.04.2020

**FIR No.213/2018**  
**u/s 395/412/120B/34**  
**PS: Lahori Gate**  
**State Vs. Shail s/o. Surrender Kumar**


**22.04.2020**

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

None for the applicant/accused.

Be put up for arguments on the bail application on  
**24.04.2020.**

  
**(SATISH KUMAR)**  
**ASJ-2(CENTRAL),**  
**TIS HAZARI COURTS, DELHI.**  
**22.04.2020**


FIR No.92/2019  
u/s 420/467/471/468/120B IPC  
PS: LP. Estate  
State Vs. Dharam Singh and Others

22.04.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

None for the applicant/accused.

Be put up for appearance of the counsel for the  
applicant/accused and for arguments on the Anticipatory Bail application on  
05.05.2020.

  
(SATISH KUMAR)  
ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHL  
22.04.2020

FIR No.148/2019  
u/s 420/467/468/471/34 IPC  
PS: Rajinder Nagar  
State Vs. Deepak Anand s/o. Sh. Mahender Anand

22.04.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.  
Sh. Arvind Kumar Shukla, Ld. Counsel for  
applicant/accused.  
Complainant in person.  
I.O. SI Ranvir Singh in person.  
Part arguments on the bail application heard.  
It is submitted by the I.O. that charge-sheet has already been  
filed before the court of ld. MM.

Be put up for further arguments on the bail application on

05.05.2020.

Chargesheet be summoned.  
Production warrant be issued against the accused if further  
lockdown is not extended.

  
(SATISH KUMAR)  
ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
22.04.2020



FIR No.93/2019  
u/s 420/467/471/468/120B IPC  
PS: I.P. Estate  
State Vs. Naveen Bharal & Others

22.04.2020

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

None for the applicant/accused.

Be put up for appearance of the counsel for the  
applicant/accused and for arguments on the Anticipatory Bail application on  
05.05.2020.

  
(SATISH KUMAR)  
ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
22.04.2020

FIR No.34/2020  
u/s 307 IPC  
PS: Kamla Market  
State Vs. Jaid s/o. Mohd. Haroon


22.04.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Sh. Harish, Ld. Counsel for applicant/accused.

On the request of Id. Counsel for applicant/accused, be put  
up for arguments on the bail application on 25.05.2020.

  
(SATISH KUMAR)  
ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI  
22.04.2020







Caz./C-771E.2(a)2019 dated 04-12-2019 (w.e.f. 04-12-2019)


**Central District**

Room No.	Jurisdiction
38	DBC Road, Dig & Fresh uses of Crime Branch, SI Act 2002, Shi Task Force, Official orders, IIR (Copy Rights Act etc), Data Prevention of Police, Hon'ble Supreme Court of India & High Court of Delhi
38A	Pahar Ganj
39	Hauz Qad, NDLS and Bawar Hindi Rao, jurisdiction of foreign/for ST certificate, RTO (ODRS) & Gudaan High Special Acts (i.e. Companies Act, SEBI, Income Tax, Designated court of Delhi Pollution Control Committee (DPP), Environment Act 1986 etc), Wild Life Act
40	Maurice Nagar, Karol Bagh & Prasad Nagar, MCD, DTC, Interim traffic (prevention) act 1956 & Jind Malviya
41	Challans of State Motor Vehicle
42	Rajinder Nagar, I.P. Escrow old cases of Interim traffic (prevention) act 1956 of North district
43	Hauz, Nizamuddin (Railway), Suraj Bahadur, SPCA - Seed Act and Traffic Challans of Civil Line Circle
44	N.M. Katra, Darya Gang, Ramp Nagar and Traffic Challans of Kirti Circle
45	Skate Bazaar, Civil Lines

& Ors Writ Petition © No.2945/2020 and vide order dtd. 07.04.2020 of Hon'ble High Court of Delhi, accused is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 45 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. On expiry of interim bail period i.e. 45 days.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Application stands disposed of accordingly.

  
**(SATISH KUMAR)**  
**ASJ-2(CENTRAL),**  
**TIS HAZARI COURTS, DELHI.**  
**22.04.2020**



C-771E-20/2019 dated 04-12-2019 (w.e.f. 04-12-2019)

Room No.	Jurisdiction
38	DBG Road, D.D. & Fresh cases of Crime Branch, Act 202, Sp. Dsk. Force, Official Secy, IR, Pepsu Act, 2017, U.S. 195, P.W. Section 49 Cr.P.C. Hindu Marriage Court of India & High Court of Delhi
56	Pokhar Gali
6	Hauz Qazi, NDL&S and Dara Hindia, Rao, Resignation, Special Acts (i.e. Companies Act, SEBI, Income Tax, Environment Act 1986, Wild Life Act, Muzaree Nagar, Karam Bagh & Pousal Nagar, MCD, Municipal Council (prevention) act 1986, & Jaha Masjid, Municipal Council (prevention) act 1986, and Pousal Nagar, I. F. Estate old cases of Unlawful Construction Act 1956 of North District, Nizamabad...

**FIR No.55/2019**  
u/s 307/387/120B/506/34 IPC r/w 25/27/54/59 Arms Act.  
**PS: Prasad Nagar**  
**State Vs. Sumit @ Golu s/o. Sajjan Kumar**

**22.04.2020**  
**ORDER ON THE BAIL APPLICATION OF SUMIT @ GOLU S/O.**  
**SAJJAN KUMAR.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.  
 Sh. Vaneet Jain, Ld. Counsel for applicant/accused.  
 Arguments on the bail application heard.

It is submitted by Id. counsel for applicant/accused that applicant/accused is in JC w.e.f. April 2019 and he has been falsely implicated in the present case. It is further submitted by Id. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted bail.

Per contra, Id. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that investigation is going on and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by Id. counsel for applicant/accused as well as the Id. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused is in JC w.e.f. April'2019 and there is outbreak of Covid-19.

Keeping in view the facts and circumstances as well judgment passed by Hon'ble Supreme Court of India in SUO MOTO WRIT PETITION © No.1/2002, order/judgment dated 23.03.2020 passed by Hon'ble High Court in Delhi in case titled as Shobha Gupta & Anr. Vs. Union of India

*[Signature]*

V.L.E.(a)/2019 dated 04.12.2019 (w.e.f. 04.12.2019)

Central District

Jurisdiction

DDP, Baid, DAI & Fresh cases of Crime Branch, SHO, P.S., AC, Baid, Nig. Tax Force, Official stores, I.P.P. (C. & P.), Property Act, 207, U.S. 197 (w. Sec. 207) (C.P.), Hon'ble Supreme Court of India & High Court of Delhi, D.P. Public Court

Hon'ble Qtd. NDL & Para Hindu, assigned to of forged / fake ST Certificate (FSD, UDR) & Gadhil Bagh Special Act (i.e. Companies Act, MBI, Income Tax Act, Registered Court of Delhi Pollution Control Committee (DPCC) Environment Act 1986 etc), Wild Life Act

Karai Nagar, Karai Nagar & Prasad Nagar, M.C.D. DDA, Road Traffic (prevention) act 1926, & U.S.A. Magist. Act of Subal M. Ward Circle

for Nagar, J. P. Estate old cases of Immoral Traffic (prevention) act 1956 and Traffic Challans of North District

Nizamuddin Railway, Sarai Rohilla, WCA - Deep Act

With Karim, Darya Ganj, Hoop Nagar and Traffic Challans of Old Delhi Circle

Sh. Abhishek Malhotra, MM-07

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High Court in Delhi in case titled as Shobha Gupta & Anr. Vs. Union of India & Ors Writ Petition © No.2945/2020 and vide order dtd. 07.04.2020 of Hon'ble High Court of Delhi, accused is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 45 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. On expiry of interim bail period i.e. 45 days.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Application stands disposed of accordingly.

(SATISH KUMAR)  
 ASJ-2(CENTRAL),  
 TIS HAZARI COURTS, DELHI.  
 22.04.2020

FIR No.55/2019  
u/s 307/387/120B/506/34 IPC r/w 25/27/54/59 Arms Act.  
PS: Prasad Nagar  
State Vs. Karan @ Vicky s/o. Brij Mohan

22.04.2020

**ORDER ON THE BAIL APPLICATION OF KARAN @ VICKY S/O.  
BRIJ MOHAN.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.  
Sh. Vaneet Jain, Ld. Counsel for applicant/accused.  
Arguments on the bail application heard.

It is submitted by ld. counsel for applicant/accused that applicant/accused is in JC w.e.f. 04.03.2019 and he has been falsely implicated in the present case. It is further submitted by ld. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted bail.

Per contra, ld. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that investigation is going on and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused is in JC w.e.f. 04.03.2019 and there is outbreak of Covid-19.

Keeping in view the facts and circumstances as well judgment passed by Hon'ble Supreme Court of India in SUO MOTO WRIT PETITION © No.1/2002, order/judgment dated 23.03.2020 passed by Hon'ble



12/01/2019 dated 04-12-2019 (w.d. 04-12-2019)

Central District

Introduction  
1950 Road, Old & Fresh cases of Crime Branch, 1953  
Act, 1952, The Tank Force, Criminal Section 173, Copy 9  
Act, Prison Act 1951, Delhi, Prevention of Terrorism  
Regulatory Act, 2007, U.S. 135, 136, Section 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000

High Court in Delhi in case titled as Shobha Gupta & Anr. Vs. Union of India & Ors Writ Petition @ No.2945/2020 and vide order dtd. 07.04.2020 of Hon'ble High Court of Delhi, accused is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 45 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. On expiry of interim bail period i.e. 45 days.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Application stands disposed of accordingly.

  
(SATISH KUMAR)  
ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
22.04.2020

**RAJESH KUMAR & ASSOCIATES**  
Advocate & Solicitors  
Enroll- D/270(R)/97  
Ch. No. L-23, P.S. Rahlee Block, Infront  
Of Lock-Up, Tis Hazari Court Delhi-110054  
Mob: 9891261479

**RAJESH KUMAR & ASSOCIATES**  
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Ch. No. L-23, P.S. Rahlee Block, Infront  
Of Lock-Up, Tis Hazari Court Delhi-110054  
Mob: 9891261479



E-2(1)/2019 dated 04.12.2019 (w.e.f. 04.12.2019)  
Central District  
Jurisdiction  
CIVIL: Road, Old & Fresh Cases of Crime Branch, MVA/EN  
Act, 2002, Sp. Task Force, Official records, IIR, Copy Rights  
Act, Patents Act 1971, Delhi Prevention of Dowry Deaths  
Prevention Act, 2007, U.S. 195 law Section 40(C) PC made by the  
Hon'ble Supreme Court of India & High Court of Delhi, ECW  
Pahar Ganj  
Jail Quad, NDLS and Tara Hilda Rao, assigned court of  
Jail/ Jail ST Certificate, BMD (DDBS) & Golanj Bugh  
Real Acts (i.e. Companies Act, VBI, Income Tax Act,  
Insurance Act 1986, etc.), Wild Life Act  
Nagar, Karol Bagh & Prasad Nagar, MCD, DDA,  
(prevention) act 1986, & Juma Masjid  
Traffic (prevention) act 1956 and traffic  
Nagar, J. P. Estate old cases of Interval traffic  
(prevention) act 1956 of North district  
Gandhi Nizamuddin (Railway), Sarai Rohilla, SVCA - Nepal Act  
of Traffic Challans of Civil Line Circle  
Nikhil Kaurin, Darya Ganj, Roop Nagar and Traffic, Challans of  
Karnali Circle  
Sector Bazaar, Civil Lines

FIR No.361/2019  
u/s 392/411/120B/34 IPC  
PS: Kotwali  
State Vs. Vishal @ Mukul s/o Kamal

22.04.2020  
ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED  
VISHAL @ MUKUL S/O. KAMAL.

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.  
Sh. Rajesh Kumar, Ld. Counsel for applicant/accused.  
Arguments on the bail application heard.

It is submitted by Id. counsel for applicant/accused that applicant/accused is in JC w.e.f. 19.11.2019 and nothing incriminating has been recovered from the applicant/accused and he has been falsely implicated in the present case. It is further submitted by Id. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted bail.

Per contra, Id. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that case is at initial stage and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by Id. counsel for applicant/accused as well as the Id. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused is in JC w.e.f. 19.11.2010 and there is outbreak of Covid-19.

Keeping in view the facts and circumstances as well judgment passed by Hon'ble Supreme Court of India in SUO MOTO WRIT PETITION © No.1/2002, order/judgment dated 23.03.2020 passed by Hon'ble

RAJESH KUMAR & ASSOCIATES  
Advocate & Solicitors  
Enroll.- D/270@/97  
Ch. No. L-23, P.S. Rahtee Block, Infront  
Of Lock-UP, Tis Hazari Court Delhi-110054  
Mob: 9891261479

RAJESH KUMAR & ASSOCIATES  
Advocate & Solicitors  
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Ch. No. L-23, P.S. Rahtee Block, Infront  
Of Lock-UP, Tis Hazari Court Delhi-110054  
Mob: 9891261479

22/04/2020 dated 04-12-2019 (w.e.f. 04-12-2019)  
Central District

Introduction  
D.O. Road, O.R. & Fresh cases of Court Branch, Nizamuddin  
Act 202, 201, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000

High Court in Delhi in case titled as Shobha Gupta & Anr. Vs. Union of India & Ors Writ Petition © No.2945/2020 and vide order dtd. 07.04.2020 of Hon'ble High Court of Delhi, accused is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 45 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. On expiry of interim bail period i.e. 45 days.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Application stands disposed of accordingly.

(SATISH KUMAR)  
ASJ-2(CENTRAL),  
TIS HAZARI COURTS, DELHI.  
22.04.2020

PLAINTIFF / PETITIONER / DEFENDANT / ACCUSED / OTHER / ADVOCATE



FIR No.390/2014  
n/s 147/148/149/308/323/380/427/452 IPC  
PS: Roop Nagar  
State Vs. Yogesh Khari @ Yogi s/o. Sh. Hemraj Khari

22/04/2020

**ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED  
YOGESH KHARI @ YOGI S/O. SH. HEMRAJ KHARI.**

Present:

Sh. Ateeq Ahmad, Ld. Adll. PP for the State.

Ms. Tahseen, Ld. Counsel for applicant/accused.

Arguments on the bail application heard.

It is submitted by ld. counsel for applicant/accused that applicant/accused is in JC w.e.f. 04.03.2020 and he has been falsely implicated in the present case. It is further submitted by ld. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted bail.

Per contra, ld. Adll. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that investigation is going on and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by ld. counsel for applicant/accused as well as the ld. Adll. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused is in JC w.e.f. 04.03.2020 and there is outbreak of Covid-19.

Keeping in view the facts and circumstances as well judgment passed by Hon'ble Supreme Court of India in SUO MOTO WRIT PETITION © No.1/2002, order/judgment dated 23.03.2020 passed by Hon'ble

PLAINTIFF / PETITIONER / DEFENDANT / ACCUSED / OTHER / ADVOCATE